

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 939/MP/2025

Subject : Petition for determination of input price of coal supplied from Talabira Mines for the period 2024-29 under CERC (Terms and Conditions of Tariff) Regulations 2024

Petitioner : NLC India Limited

Respondents : APSPDCL & 15 ors.

Date of Hearing : **27.4.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Kulamani Biswal, Advocate, NLCIL
Shri Murugan A, NLCIL
Shri Srinivasan R, NLCIL
Ms. Divya Prakash, NLCIL
Shri Duthala Tulasi Kumar, NLCIL
Ms. Preethi C C, NLCIL

Record of Proceedings

The case was called out through a virtual hearing.

2. During the hearing, the learned counsel for the Petitioner submitted that the Petition has been filed for determination of input price of coal supplied from Talabira Mines for the period 2024-29.

3. The Commission, after hearing the learned counsel for the Petitioner directed the Petitioner to file the following additional information, on an affidavit, after serving a copy to the Respondents, on or before **26.5.2026**.

(a) Detailed item-wise justification for which additional capitalisation is claimed, along with supporting documents and substantiation that the assets are in accordance with and form part of the approved mine plan.

(b) Detailed item-wise justification for additional capitalisation claimed towards railway siding, along with supporting documents (work orders, invoices, completion certificates, etc.). Submit an affidavit certifying that the expenditure is not covered under the scope of MDO and has been incurred independently.

(c) Detailed justification for land and R&R expenditure claimed, including year-wise physical progress, land acquisition details (extent, cost, and status), status of R&R implementation, and documentary evidence demonstrating compliance with prior directions of the Commission.

(d) Clarification regarding claims under roads & culverts, service buildings, and other infrastructure works, along with certification that such works are not covered under the MDO scope and do not result in duplication of recovery.



(e) Item-wise details and justification for HEMM and “Other Assets” claimed under additional capitalisation, along with supporting documents.

4. The Respondents are permitted to file their replies on or before **16.6.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **30.6.2026**.
5. The matter shall be listed for hearing on **7.7.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

